

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 373 OF 2018 &
IA NO. 200 OF 2019**

Dated: 7th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Megha Engineering & Infrastructures Limited Appellant(s)
Versus
Delhi Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Ms. Molshree Bhatnagar
Counsel for the Respondent(s) : Mr. M.G.Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal for R-2
Mr. Anand K.Ganesan
Ms. Parichita Choudhury for R-4,10,11 & 12

ORDER

**IA NO. 200 OF 2019
*(Condonation of Delay in Filing reply)***

For the reasons stated in the application, the application is allowed and reply is taken on record. Application is disposed of.

APPEAL NO. 373 OF 2018

Admit. Issue notice.

Learned counsel for Respondents may file reply on or before 05.04.2019 with advance copy to the other side. Thereafter, learned counsel for Appellant may file rejoinder on or before 22.04.2019 with advance copy to other side.

List the matter on **29.04.2019**.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**